

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.101/TT/2018

Subject : Truing up transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 period of the assets of "Transmission System associated with Krishnapatnam UMPP – Part B" (a) covered in order dated 24.11.2015 in Petition No. 299/TT/2013 (b) covered in order dated 29.2.2016 in Petition No. 96/TT/2014.

Date of Hearing : 20.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Madhya Pradesh Power Management Company Ltd. and 26 others

Parties present : Shri S.K. Niranjan,PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The representatives of the petitioner submitted that the instant petition is filed for truing up of the tariff allowed for the transmission assets of "Transmission System associated with Krishnapatnam UMPP-Part B" approved vide orders dated 24.11.2015 in Petition No. 299/TT/2013 and order dated 29.2.2016 in Petition No. 96/TT/2014 and also for determination of tariff of the 2014-19 tariff period. The representative of the petitioner further submitted that Asset 5 and 6, i.e. ITC-I and II at Solapur were put into commercial operation on the same day, 1.1.2014 and hence requested permission to claim combined tariff for the two ICTs at Solapur.

2. The petitioner is directed to submit Form 5B as per the 2009 Tariff Regulations and revised Form 7 as per the 2014-19 Tariff Regulations, reconciling with the liability mentioned in other forms for all the assets on affidavit by 15.10.2018, with a copy to all the respondents.

3. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Legal)